

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



No. OA. 350/01651/2016

Date of Order: 17.11.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Snehasish Ganguly
VS.
E. Rly.

For the Applicant : Mr. C. Sinha, Counsel

For the Respondents : None

Order (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member

Heard ld. counsel for applicant.

2. We are of the view that the petition may be disposed of without issuing any notice to the respondents at the admission stage.

3. The claim of the applicant is that he has been granted the benefit of MACP with effect from 22.05.2013 and benefit of Grade Pay of Rs. 4800/- was extended. But the contention of the applicant is that the Grade Pay of Rs. 4800/- has not been given to the applicant from the date of granting the MACP as contained in the order dated 10.04.2014. It has been contended that the Grade Pay of Rs. 4800/- has been granted in the month of June, 2014 without any arrears. Hence, he made the representation to the authorities which has been annexed as Annexure A-5 series. As no mandamus can be issued unless the authorities will decide the dispute as their attention has already been drawn towards the dispute by making representation.

4. Therefore, without commenting on merit of this case, we direct the respondent /competent authorities to dispose of the grievance of the applicant as contained in the representation dated 17.08.2016 by giving a reasoned and speaking order within a period of 2 months from the date of communication of this order. If the applicant is entitled to the same, the entire arrears should be paid within one month thereafter.

5. Accordingly, the OA is finally disposed of at the admission stage.

(Jaya Das Gupta)
Administrative Member

(Justice Vishnu Chandra Gupta)
Judicial Member

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